

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GOLDEN SPARROW  
CORPORATION PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Golden Sparrow Corporation Private Limited
2.	Date of incorporation of corporate debtor	11/02/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2010PTC135534
5.	Address of the registered office and principal office (if any) of corporate debtor	MADHAV HERITAGE 1641, SADASHIV PETH PUNE MH 411030 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 24/09/2019 Date of Receipt: 12/10/2019
7.	Estimated date of closure of insolvency resolution process	22/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Ms Pooja Piyush Kabra Reg No: IBBI/IPA-001/IP P00826/2017-18/11411
9.	Address and e-mail of the interim resolution professional, as registered with the Board	601, Sidhi Harmony, Building No. Ndr28, Opposite Building No. 87, Near R S Mani Supershop, Tilaknagar, Mumbai City, Maharashtra - 400089  Email Id: rathipoojar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, Sharaton Classic, Dr. Charatsingh Colony, Andheri East, Mumbai, Maharashtra 400069 Email Id: cirpgoldensparrow@gmail.com
11.	Last date for submission of claims	26/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the GOLDEN SPARROW CORPORATION PRIVATE LIMITED on September 24, 2019 (Order Received on 12/10/2019)

The creditors of GOLDEN SPARROW CORPORATION PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before October 26, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12(Not available), shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not available) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

*Pooja Kabra*

Ms Pooja Piyush Kabra

Reg No: IBBI/IPA-001/IP P00826/2017-18/11411

Date: 16/10/2019

Place: Mumbai

